



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA CO-OPERATIVE SOCIETIES (AMENDMENT)
BILL, 2020**

(Bill No.05 of 2020)

(As introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE, SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
FEBRUARY, 2020**

THE GOA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2020

(BILL NO. 05 OF 2020)

A

BILL

further to amend the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India, as follows:-

1. **Short title and commencement** —(1) This Act may be called the Goa Co-operative Societies (Amendment) Act, 2020.

(2) It shall come into force at once.
2. **Amendment of section 59.** —In section 59 of the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001), in sub-section (6) the fourth proviso shall be omitted.

Statement of Objects and Reasons

The Bill seeks to omit fourth proviso to sub section (6) of section 59 of the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001) so as to enable the Board of Director of the Apex or Federal co-operative society who is the representative of the primary co-operative society to also enjoy managerial right in individual capacity over such primary co-operative society.

This bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Place:- Porvorim Goa.
Dated:- 29th January, 2020.

(GOVIND S. GAUDE)
Minister for Co-operation

Assembly Hall
Porvorim, Goa
Dated:- 29th January, 2020.

(NAMRATA ULMAN)
Secretary to the
Legislative Assembly of Goa

ANNEXURE

Sr. No.	Section	Text of existing Section
1.	59 (6) 4 th proviso	Provided that no member shall hold the post of directors of more than one Apex Society or Federal Society or two other societies.